

[Shri S. B. Chavan]

(c) To extend the facility of free travel in respect of six return journeys per year within India to one member of the family of a Minister accompanying him on such journeys.

I do not think that the Bill seeks any more clarification. The financial memorandum has been attached to the Bill. I request the hon. House to accept the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952 be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 to 5 stand part of the Bill."

The motion was adopted.

*Clauses 2 to 5 were added to the Bill.
Clause 1, the Enacting Formula and the
Title were added to the Bill.*

SHRI S.B. CHAVAN : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

**PRESIDENT'S PENSION (AMENDMENT
BILL, 1985**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to move :

"That the bill to amend the President's Pension Act, 1951, be taken into consideration."

So far as this Bill is concerned, the emoluments of the President are being increased from Rs. 10,000 to Rs. 15,000 per mensem and the pension of a retiring President is being increased from Rs. 1,250 to Rs. 2,500 per mensem. This is the only thing which we are trying to do by this Bill. I do not think any more explanation is required. The Financial Memorandum is also attached to the Bill. I commend this Bill for the consideration of the House.

MR. DEPUTY SPEAKER : The question is :

"That the Bill to amend the President's Pension Act, 1951, be taken into consideration."

The Motion was adopted

MR. DEPUTY-SPEAKER : The house will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 to 5 stand part of the Bill."

The motion was adopted

*Clauses 2 to 5 were added to the Bill.
Clause 1, the Enacting Formula and the
Title were added to the Bill.*

SHRI S.B. CHAVAN : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted

**SALARIES AND ALLOWANCES OF
OFFICERS OF PARLIAMENT (AMENDMENT)
BILL, 1985**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : Sir, I beg to move ;

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, be taken into consideration."

As a sequel to the amendment to the Salaries and Allowances of Ministers Act, 1953, it is proposed to bring an amendment to the Salaries and Allowances of Officers of Parliament Act. Since the Speaker and the Deputy-Speaker of the Lok Sabha and the Deputy-Chairman of the Rajya Sabha have been given the status of the Cabinet Ministers and the Ministers of States, respectively, it is proposed to amend the Salaries and Allowances payable to these functionaries on the same lines.

However, a distinction has been made in the case of the Chairman of the Rajya Sabha who is not a Member of Parliament. It is, therefore, proposed to give him a salary of Rs. 7,500/- p.m. Both the Speaker and the Chairman of the Rajya Sabha will be paid sumptuary allowance of Rs. 1,000/- p.m. whereas the Deputy-Chairman and the Deputy-Speaker would be entitled for sumptuary allowance of Rs. 500/- p.m.

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, be taken into consideration "

The motion was adopted

MR. DEPUTY SPEAKER : The house will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 to 5 stand part of the Bill."

The motion was adopted.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. K. L. BHAGAT : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT (AMENDMENT) BILL, 1985

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) : Sir, I beg to move :

"That the Bill further to amend the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, be taken into consideration."

It is a sequel to the earlier Bills passed in regard to Members of Parliament and Ministers. This is also a consequential one.

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The house will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 to 4 stand part of the Bill"

The motion was adopted.

Clauses 2 to 4 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.